

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 817 of 2020

In the matter of:

**Edelweiss Asset Reconstruction
Company Ltd.**

....Appellant

Vs.

Winsome Yarns Ltd.

....Respondent

Present

For Appellant: Mr. R.P. Agrawal, Advocate.

**For Respondent: Mr. Siddharth Bhatnagar, Sr. Advocate along with
Mr. Pulkit Deora & Ms. Eshan Kumar.
Ms. Sylvine Sarmah, For R-1.**

ORDER
(Virtual Mode)

05.03.2021: When the case was called out Learned Counsel for the Appellant submitted that there is exchange in the Counsel appearing on behalf of the Appellant. So, Learned Counsel for the Appellant was not able to file the 'Rejoinder. He prays for some more time to file 'Rejoinder'. Prayer allowed.

Learned Counsel for the Appellant may file 'Rejoinder' within two weeks.

Parties are also directed to comply the Order dated 2nd February, 2021 and file short 'Written Submissions' not exceeding three pages, along with the supported case laws within two weeks.

List this matter for further '**Hearing**' on **7th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)